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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.07.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.289/9/HDB/2018
NAME OF THE COMPANY	Vivimed Life Sciences Pvt Ltd
NAME OF THE PETITIONER(S)	Token Infotech Solutions
NAME OF THE RESPONDENT(S)	Vivimed Life Sciences Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
SANJAY KUMAR RUIA	PCA	caSanjayruia@gmail.com 8779966218	S.K. Ruia

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

PCA for Operational Creditor is present. He has filed memo about service of notice on the Corporate Debtor. He has also filed memo along with annexures. He reported that Corporate Debtor remitted an amount of Rs. 5,67,992/- dated 11.07.2018, it is shown in Exhibit-D at page No.10 of today's memo. The case of the PCA some part of the claim is yet to be payable by the Corporate Debtor to the Operational Creditor. Amount if any remains payable by Corporate Debtor to the Operational Creditor, PCA is directed to get the matter reserved through negotiations. However, there is no representation on behalf of Corporate Debtor. Therefore, matter is ordered to be listed for further hearing of PCA on 13.08.2018.


Member (J)

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